



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR**

D.B. Civil Writ Petition No. 4546/2022

Pratap Singh Shekhawat

----Petitioner

Versus

1. State Of Rajasthan, Through Secretary, Department Of Home, Government Of Rajasthan, Jaipur.

2. District Collector, Sriganganagar.

3. Tensildar Sriganganagar, Tehsil And District Sriganganagar.

Sumandeeep

5. Maseeh Sena, Sriganganagar, Through Its Bishap Amardeep, Address Babadeep Singh Colony Ward No. 43, Near Dadimati Bed College, Sriganganagar

6. Chamatkar Church Of Zesus Gurunanak Basti, Sriganganagar Through Its Bishap Amardeep Address 3 Church Lain, Gurunanak Basti, Sriganganagar.

7. Rajasthan Christian Council, Through Its President, Address 3 Church Lain, Gurunanak Basti, Sriganganagar.

----Respondents

For Petitioner(s) : Mr. Moti Singh

For Respondent(s) : -

**HON'BLE MR. JUSTICE SANDEEP MEHTA  
HON'BLE MR. JUSTICE VINOD KUMAR BHARWANI**

**Order**

**30/03/2022**

The instant writ petition in the nature of Public Interest Litigation has been preferred by the petitioner raising a grievance



that the private respondents Nos.4, 5, 6 and 7 are indulging in illegal religious conversion of citizens of Ganganagar area and that illegal construction of religious place is being raised on agricultural land in violation of the Rajasthan Religious Building and Places Act 1954. For fortifying this assertion, the petitioner has placed on record certain photographs in an attempt to establish that these lands are recorded as irrigated agricultural lands in the Jamabandi, but construction of religious place is being raised thereupon. However, the photographs give no indication whatsoever that the building for religious purposes is being raised thereupon.



We are of the firm view that the writ petition has been filed with very vague assertions and involves seriously disputed questions of facts. Hence, the petitioner is given liberty to submit a representation to the competent authority alongwith a copy of this order for ventilating his grievances. It is expected that such representation shall be considered objectively and decided as per law by a reasoned order within a period of three months from the date of submission thereof. The writ petition is disposed of, accordingly.

सत्यमेव जयते

**(VINOD KUMAR BHARWANI),J**

**(SANDEEP MEHTA),J**

66-Pramod/-